

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
15-04-2024 AT 10:30 AM**

**CP(IB) No. 359/95/HDB/2022**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

M/s. Catalyst Trusteeship Limited

**...Petitioner**

**AND**

Mr. G Yoganand (Manjeera Retail Holdings Pvt Ltd)

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Ch Srinivasulu, for Resolution Professional present physically.

Mr PMV Subba Rao, Resolution Professional present through Video Conference. Resolution Professional report filed.

Copy of the Resolution Professional report is not served on the Personal Guarantor. Hence, we direct the Resolution Professional to serve the same within five days from today without fail and file Proof of service on the next hearing date. Meanwhile objections if any to the resolution professional report by the Personal Guarantor, call on 01.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**